

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2344**  
**ANSWERED ON 10/12/2024**

**DUMPING ACTIVITY AND THREAT TO DOMESTIC INDUSTRIES**

2344. SHRI ASADUDDIN OWAISI:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government has taken cognizance of heightened dumping activities by foreign industries, particularly by certain Chinese industries;
- (b) if so, the details thereof, including the specific products or sectors that have witnessed increased dumping activities;
- (c) whether any investigations have been initiated by the Directorate General of Trade Remedies (DGTR) in this regard and if so, the details thereof;
- (d) the measures being taken by the Government to protect domestic manufacturing from oversupply by foreign industries;
- (e) the details of steps being taken by the Government to enhance the competitiveness of domestic manufacturers facing pressure due to cheap imports; and
- (f) if so, the details thereof?

**ANSWER**

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद)  
THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(SHRI JITIN PRASADA)

(a) Yes, Directorate General of Trade Remedies, an attached office of Department of Commerce, Ministry of Commerce and Industry conducts trade remedy investigations for countering the dumping activities by foreign industries, particularly by certain Chinese industries.

(b) & (c) In calendar year 2024, the Directorate General of Trade Remedies (DGTR) has initiated forty-three (43) anti-dumping investigation including the review investigation which are listed below:

<b>S. No.</b>	<b>Product Name</b>	<b>Subject country (ies)</b>
1	Tempered Coated and Uncoated Glass	China PR, Vietnam
2	Polyethylene Terephthalate Resin	China PR
3	Aluminium Foil	China PR
4	PVC Suspension Resin	China PR, Indonesia, Japan, Korea RP, Taiwan, Thailand and the United States of America
5	Acetonitrile	China PR, Russia, Taiwan
6	Saccharin	China PR
7	Aluminium foil below 80 microns	Thailand
8	Plastic Processing Machine	China PR, Taiwan
9	Potassium Tertiary Butoxide (KTB) and Sodium Tertiary Butoxide (STB)	China PR, United States of America
10	Vitamin- A Palmitate	China PR, European Union and Switzerland
11	Insoluble Sulphur	China PR, Japan
12	Decor Paper	China PR
13	Titanium Dioxide	China PR
14	Linear Alkyl Benzene (LAB)	Iran, Qatar
15	Pretilachlor in any of its form & its Intermediate-2, 6-Diethyl-n-(2-Propoxy Ethyl) Aniline (also known as PEDDA)	China PR
16	Azo Pigments	China PR
17	Glass Fibre and articles thereof	Bahrain, China PR and Thailand
18	Thiram in any form	European Union
19	Acrylic Fibre	China PR, Peru and Thailand
20	Glufosinate and its salt	China PR
21	Purified Terephthalic Acid	Republic of Korea and Thailand
22	T-Shaped Elevator/Lift Guide Rails and Counterweight Guide Rails	China PR
23	Liquid Epoxy Resin	China PR, Korea RP, Saudi Arabia, Taiwan and Thailand
24	Hot rolled flat products of alloy or non-alloy steel	Vietnam
25	Aniline	China PR
26	Cold Rolled Non-Oriented Electrical Steel	China PR
27	1,1,1,2- Tetrafluoroethane or R-134a	China PR
28	Acrylonitrile Butadiene Rubber (NBR)	China PR, European Union, Korea RP and Russia
29	Certain Antioxidants	China PR, Singapore
30	Polytetrafluoroethylene (PTFE)	China PR, Russia
31	Black Toner Powder Cartridge	China PR
32	Mono Ethylene Glycol	Kuwait, Saudi Arabia, and Singapore
33	Copolymer Polyol of hydroxyl value $\geq 23.5$	China PR
34	Certain Cranes	China PR

35	Black Toner- in powder	China PR, Malaysia, Taiwan
36	Sodium Citrate	China PR
37	Siloxane Polyoxyalkylene Copolymers having viscosity up to 2500cst	China PR
38	Resorcinol	China PR, Japan
39	Para Nitrotoluene (PNT)	European Union
40	Solar Cells whether or not assembled in Modules or made up into Panels	China PR
41	Virgin multi-layer paperboard	Chile, China PR
42	Soda Ash	Turkey, Russia, USA and Iran
43	Calcium Carbonate Filler Masterbatch	Vietnam

**(d) to (f)** (i) The Directorate General of Trade Remedies (DGTR), an attached office of Department of Commerce ( Ministry of Commerce and Industry) conducts various investigations (anti-dumping/safeguard/countervailing) under the Customs Tariff Act, 1975 and the rules made thereunder on the basis of a duly substantiated application filed by the Domestic Industry (DI) alleging dumping of goods into the country causing injury to domestic industry.

(ii) The Authority at DGTR examines application filed by the domestic industry and evaluates responses received from importers, exporters, and other interested parties in accordance with the provisions of the Customs Tariff Act, 1975. Based on this examination, the DGTR submits its recommendations regarding the imposition of anti-dumping or anti-subsidy duty or safeguard measure for consideration of the Ministry of Finance.

(iii) A help desk has been established at DGTR to facilitate and assist the industry in filing applications and submitting responses to the DGTR. The help desk actively encourages and provides guidance to Micro, Small, and Medium Enterprises (MSMEs) in filing applications.

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